

(6)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

OA. No. 2567 of 1989

Dated New Delhi, this the 17th day of May, 1994

Hon'ble Shri J. P. Sharma, Member (J)
Hon'ble Shri B. K. Singh, Member (A)

Shri Ami Chand
S/o Shri Sheo Chand
Waterman
P.W.I. Office
Charkhi Dadri Dist. Bhiwani

... Applicant

By Advocate: Shri V. P. Sharma

VERSUS

1. Union of India
Through General Manager
Northern Railway
Baroda House
NEW DELHI

2. The Divisional Railway Manager
Northern Railway
BIKANER

3. The Assistant Engineer
Northern Railway
Rewari (Haryana).

... Respondents

By Advocate: Shri Rajesh

O R D E R
(Oral)

Shri J. P. Sharma, M(J)

The learned counsel for the respondents stated that in view of the memo dated 26/27 December, 1989 on the subject disciplinary and appeal rules enquiry against Shri Ami Chand, Gang Waterman, the competent authority has already withdrawn the penalty of removal from service which was imposed upon the applicant. The show cause notice was served on the applicant. This is the only relief the applicant has prayed in the OA.

2. Shri V. P. Sharma appears for the applicant and Shri Rajesh for the respondents. The learned counsel for the respondents stated that the application has become infructuous in view of the above facts.

3. The application, therefore, is dismissed as infructuous with no order as to costs.

(B. K. Singh)
Member (A)

dbc

J. P. Sharma
(J. P. Sharma)
Member (J)